

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN

MAGISTRATE, DELHI

securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B - Wing, 224 Nariman Mumbai 400 021 Point, represented by its Asst. General Manager, Ratesh Bhanot.

**VERSUS**.

- 1. Parvarish Plantations Ltd. Company incorported under the Companies Act, 1956, having its Regd. Office at 2-115/3, Ambika Vihar, Bhotia Parav, Nainital Road, Haldwani, Distt. Nainital.
- 2. Shri Amit Sah, S/o Shri B.P.Sah, Director of Accused No.1, R/o: Rajnigandha Bhotia Parao, Haldwani (Nainital).
- 3. Shri Krishna Kant Awasthi S/o R.V. Awasthi, Director of Accused No.1, R/o: 2511, Gurunanak Pura, Subhas Nagar, Haldwani (Nainital).
- 4. Smt. Vishnu Kanti, W/o Shri Krishna

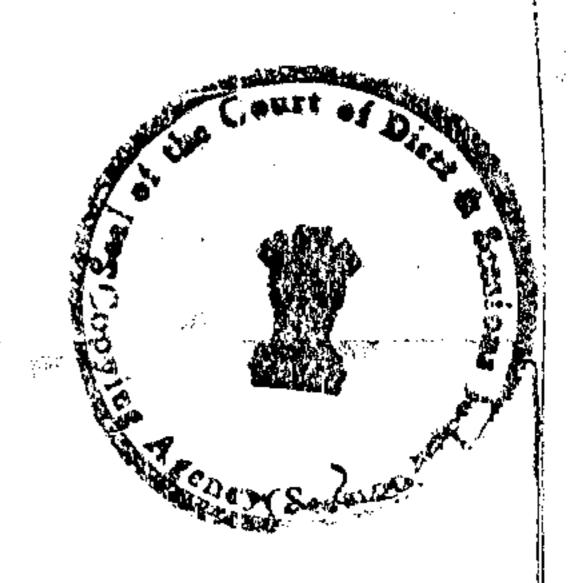
02/0/2023.

...Complainant

mant jour ( por )

arrangement ( por )

ATJESTED



Kant Awasthi, Director of Accused No.1, R/o: 2511, Gurunanak Pura, Subhas Nagar, Haldwani (Nainital).

.....Accused

## COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:

ATTESTED

ASSOCIATION
OPYING ASSOCY (Sessions)



24.01.2008

Present: Sh. Sanjay Maan, Advocate with Sh. Pardeep Sharma, Law Officer for SEBI.

Accused no. 2 already stands convicted.

As per the citation on record accused nos. 3 and 4 were served by way of publication on 30.11.2007 under Section 82 and 83 Cr.P.C. in the Newspaper. But none has appeared on their behalf. Therefore these accused are declared as proclaimed offenders.

Ld. Counsel for SEBI has moved an application for substitution of Ms. Jyoti Jindgar as authorised representative in place of Sh. Rakesh Bhanot for the reason mentioned therein. Heard. Ms. Jyoti Jindgar is allowed to be substituted in place of Sh. Rakesh Bhanot as authorised representative.

Witness Ms. Jyoti Jindger is present and her statement under Section 299 Cr.P.C. has been recorded. In view of these facts, learned counsel states that the present file be consigned to record room with a liberty to SEBI to get it reopened in case—fresh addresses of accused nos.3 to 4 are traced in future at any time. It is ordered accordingly. File be consigned to record room with the said direction.

(PADAM KANT SAXENA) ADDL. SESSIONS JUDGE: Delhi/24.01,2008

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Office of the District & Sessions Judical

Delhi

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Agency (Sessions)

Authorised under section 78 of the

Indian Evidence Act. 1978